

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).25838/2025

[Arising out of impugned final judgment and order dated 30-05-2025 in WP(C) No.7564/2021 passed by the High Court of Delhi at New Delhi]

SAMUEL KAMALESAN

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

FOR ADMISSION

IA No. 225209/2025 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 25-11-2025 This matter was called on for hearing today.

CORAM :

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI**

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Abishek Jebaraj, AOR
Ms. Sanjana Grace Thomas, Adv.
Ms. A Reyna Shruti, Adv.
Mr. Shourya Dasgupta, Adv.
Mr. Vishal Sinha, Adv.

For Respondent(s) Mrs. Aishwarya Bhati, A.S.G.
Mrs. Ruchi Kohli, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. Bhuvan Kapoor, Adv.
Mr. Raman Yadav, Adv.
Mr. Udit Dedhiya, Adv.
Ms. Neelakshi Bhaduaria, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

1. Having heard learned Senior Counsel for the petitioner at a considerable length and on carefully perusing the material placed on record, we find no ground to interfere with the impugned order dated 30.05.2025 passed by the High Court of Delhi.
2. The Special Leave Petition is, accordingly, dismissed.

3. As a result, the pending interlocutory application also stands disposed of.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR